

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT AND FORESTS
RAJYA SABHA
QUESTION NO 08.03.2011
ANSWERED ON
DENOTIFICATION OF KARERA SANCTUARY

1253

Shri Raghunandan Sharma

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :-

- (a) whether the Karera sanctuary situated in the Shivpuri district of Madhya Pradesh comprises private land area;
- (b) if so, whether the villagers have been facing various problems in the sale-purchase of private land since the sanctuary is not denotified;
- (c) the action being taken to redress the problem faced by the villagers; and
- (d) by when the sanctuary would be denotified?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

(a), (b) & (c) As informed by the State Government of Madhya Pradesh, Karera Wildlife Sanctuary in Shivpuri District comprises both Government revenue land as well as private land and in view of the provisions of Wild Life (Protection) Act, 1972, as applicable to a Sanctuary, the villagers do face problems buying and selling land. The State Government has therefore, proposed to denotify the Sanctuary.

(d) The proposal for denotification of any Sanctuary/National Park requires recommendation of the National Board for Wildlife as per the provisions of the Wild Life (Protection) Act, 1972 and thereafter, approval from Hon'ble Supreme Court also. The proposal for denotification of Karera Sanctuary has been recommended by the Standing Committee of the National Board for Wildlife. No specific time limit for approval from Hon'ble Supreme Court can be indicated.